

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

* * * * *

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated : 2-2-88

APPLICATION NO

869

/ 87(F)

W.P. NO.

Applicant

Sharatiya Postal Employees Union
To Postman & Class IV

v/s The Post Master General, Karnataka Circle
& another

1. Shri T. Ganganna
Circle Secretary
Sharatiya Postal Employees Union
(Postman & Class IV)
No. 112, 'E' Street
New Guddadahalli
Mysore Road
Bangalore - 560 026
2. Shri B. Veerabhadrapa
Advocate
9/1, 'Guru Krupa', 1st Main Road
Srikantan Layout
High Grounds
Bangalore - 560 001
3. The Post Master General
Karnataka Circle
Palace Road
Bangalore - 560 001
4. The Sub-Post Master
Gandhinagar
Bangalore - 560 009
5. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAX/EXXERXNORDER~~
passed by this Tribunal in the above said application on 27-1-88.

RECEIVED 5 copies 312 (88)

Diary No 1689/88 (CR)

Date: 4-2-88 R

Encl : As above

B. Venkatesh
DEPUTY REGISTRAR
(JUDICIAL)

dc

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 27TH DAY OF JANUARY, 1988

Present: Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 869/1987

Bharatiya Postal Employees
Union Postman and Class IV,
by its Circle Secretary,
Sri. T. Ganganna,

.... Applicant

(Shri B. Veerabhadrappa, Advocate)

v.

1. The Postmaster General,
(Karnataka Circle),
Bangalore.

2. The Sub-Postmaster,
Gandhinagar,
Bangalore.

.... Respondent.

(Shri M.S. Padmarajaiah, C.G.S.S.C.)

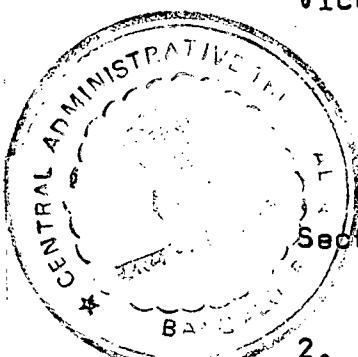
This application having come up for hearing to-day,
Vice-Chairman made the following:

O R D E R

This is an application made by the applicant under
Section 19 of the Administrative Tribunals Act, 1985.

2. The applicant, which is an association interested
in espousing the cause of its members, had sought for a
direction to the respondents to implement 'the rotation
of beats of postmen in Gandhinagar Post Office in Bangalore
on diverse grounds.

3. Shri M.S. Padmarajaiah, learned Central Government
Senior Standing Counsel appearing for the respondents,
submits that that prayer of the applicant had been conceded



and also implemented in its entirety by the department. We have also perused a letter written by the department to Shri Padmarajaiah in that behalf and we are satisfied with the correctness of this submission. From this, it follows that the relief sought by the applicant has been granted by the respondents. If that is so, then the grievance of the applicant no longer survives for examination. We, therefore, dismiss this application as having become infructuous. But in the circumstances of the case, we direct the parties to bear their own costs.

Sd/-

Vice-Chairman 27/11/88

Sd/-

Member (A) 27/11/88

bsv/Mrv.

TRUE COPY

R. Venkatesh
DEPUTY REGISTRAR (JD)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE